

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. : 13./S.O./2016

Date : 17/5/16

Sub:- Regarding Filing system of Special Appeals

It is hereby informed that with effect from 01.07.2016 following steps should be followed with regard to filing of Special Appeal :-

- (1) One set of petition, reply, rejoinder etc. as the case may be, shall be filed in the Single Bench.
- (2) In the Special Appeal filed against the interlocutory/ Interim Order/Misc. Order, the party shall file two sets of Complete paper book (main petition, reply, rejoinder, subsequent amendment, documents, applications etc.) along with special appeal.
- (3) In the Special Appeals filed against the final judgment/ order of S.B. Matters, one set of complete file shall be annexed by the appellant with the Special Appeal and Registry shall tag the S.B. main file of the case (Original record).

All concerned are directed to comply with the above system at the time of filing of special appeals.

By Order


REGISTRAR GENERAL

No. : Gen./XV/62/2016/3006-3016

Date : 17/5/16

Copy forwarded to the following for information and necessary action :-

1. Registrar General, Rajasthan High Court, Jodhpur
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. All Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
4. Deputy Registrar (Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur with the directions to ensure the compliance of above directions.
5. All Senior Dy. Registrars/ Deputy Registrars/ Assistant Registrars, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
6. Chairman, Bar Council of Rajasthan, Jodhpur.
7. The President, Rajasthan High Court, Advocates Association, Jodhpur/ Jaipur.
8. The President, Rajasthan High Court Lawyers Association, Jodhpur.
9. The President, Bar Assosition, Jaipur.
10. All Administrative, Officer Judicial, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
11. Notice Board


REGISTRAR GENERAL